

10.CP 060/00122/14 in
O.A. NO. 060/00426/14

Tilak Raj Vs. Lt. Col. Abhishek Yadav & Others

19.09.2014

Present: Ms. Sheetal Chandel, proxy counsel for the petitioner
Mr. Deepak Agnihotri, counsel for the respondents

1. Learned counsel for the respondents states that he has already filed reply affidavit in the registry on 17.09.2014, with a copy thereof to the learned counsel for the petitioner.
2. However, the same is not placed in the file. Learned counsel for the respondents presents a copy thereof and submits that the petitioner had already been allowed to continue in service in terms of order dated 16.05.2014 and now the salary for eight days (11.05.2014 to 18.05.2014) has been released to him. In support of his contention, learned counsel has annexed the relevant documents marked as Annexures R/1 and R/2.
3. In view of the above, the CP is disposed of as having been satisfied. Notices stand discharged.

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(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

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